

- (3) The moratorium period is normally allowed from 12 to 18 months against the scheme provision of two to three years.
- (4) There are a few cases where the entrepreneur has lined up finance up to 75% of project cost due to his expertise and strength of the project. But he is not able to proceed because of inability to arrange 25% margin money. It is suggested that 12.5% of the project cost may be funded under VCFSC through participation in the equity of such ventures.
- (5) Some entrepreneurs are also facing difficulties in obtaining no objection certificate from land allotting agencies of State Governments to mortgage the property to IFCI and in conversion of agricultural land for non-agricultural use. The matter may be taken up with state government to facilities the cases of Scheduled Caste entrepreneurs through single window clearance wherever the facility is available and in other cases where single window clearance is not available, the state government may issue instruction to dispose of the cases expeditiously within in a time-frame.
- (6) Hand holding support to small and new entrepreneurs should include compliance of the requirement of Companies Act 2013 as they face hurdles in completing the statutory compliances which sometimes delay sanctions and disbursements.
- (7) Schemes may be further strengthened with more financial allocations to promote innovation and growth among SC entrepreneurs.

National survey on manual scavengers

286. SHRI DEREK O'BRIEN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of manual scavengers in the country and the details thereof;
- (b) by when the task force would publish its final tally on the National Survey of Manual Scavengers;
- (c) whether the survey was conducted in 170 districts of 18 States where the maximum number of insanitary latrines Were demolished and converted into sanitary latrines and if so, whether the Ministry has been able to obtain data on insanitary latrines from the Ministry of Housing and Urban Affairs; and

(d) whether the survey includes data of sewer and septic tank cleaners operating without wearing protective gears?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): (a) 13 States have reported identification of 13,657 manual scavengers upto 30.06.2018.

(b) The process of survey has been completed in 155 of the 170 identified districts upto 12.07.2018. Due to elections in some States like Karnataka and West Bengal, the survey could not be undertaken as scheduled.

(c) The districts for National Survey have been identified on the basis of conversion of insanitary latrines into sanitary latrines under Swachh Bharat Mission by the Ministry of Drinking Water and Sanitation and information regarding existence of manual scavengers provided by the Members of the Task Force representing Social Organizations working with sanitation workers/manual scavengers. Ministry of Housing and Urban Affairs have informed that under Swachh Bharat Mission (Urban) construction of Individuals Household Latrines (IHHL) is one of the components and conversion of insanitary and pit latrines into sanitary latrines is treated as IHHL for which no separate data is maintained.

(d) No such data is captured in the present National Survey of manual scavengers which is restricted to identification of manual scavengers.

Welfare of scheduled castes in punjab

287. SHRI SHAMSHER SINGH DULLO: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the names of NGOs working for the welfare of Scheduled Castes in Punjab which are receiving financial assistance from Government;

(b) the details of achievements of those NGOs during the last four years and the monitoring mechanism put in place for effective utilization of resources;

(c) the number of proposals forwarded by the State Government to the Screening Committee; and

(d) the number of cases rejected by the Screening Committee?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) No NGO from the State of Punjab is